

**Read : Order dated 22nd March, 2017
passed in Notice of Motion (L) No.
398 of 2017 in Suit (L) No. 118 of
2017.**

PRACTICE NOTE NO. 48-A

In Partial modification to the Practice Note, No. 48 dated 4th May, 2016, Advocates and parties appearing in person are hereby informed that having regard to Proviso of Section 7 of the 'Commercial Courts, Commercial Division, Commercial Appellate Division of High Courts Act, 2015' all IPR suits irrespective of monetary claim shall be heard and disposed of by Commercial Division of High Court. Accordingly all new matters pertaining to IPR shall be filed with the Registry with immediate effect as Commercial Suits and such existing IPR suits will also be transferred and registered in the Commercial Division in a phased manner.

Dated this 6th day of May, 2017.

By Order,

sd/-

(R. M. Joshi)
Registrar (Judl.I)
High Court, Appellate Side.

sd/-

(D. V. Sawant)
Prothonotary & Senior Master
High Court, Original Side.